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Order Dated 10.01.05

Heard Mr. S.J. Nanda, Ld. Counsel appearing for the Applicant and Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents.

By filing this O.A the applicant has ventilated his grievance to the effect that as per the vacancy netification although the Respondents have prescribed an entry pass for taking written test for the post of Laboratory Attendant but actually no such written test was carried out and thereby the selection procedure, being vitiated, is liable to be set-aside. It is his further submission that as per the Rules the result of the selection should have been intimated to the Local Employment Exchange within a period of 15 days, but the same has not been done by the Respondents.

The Respondents by filing a written counter have contested this O.A. They have categorically submitted that nowhere it was mentioned in the advertisement that a written test would be/would not be conducted for any of the posts. They have also submitted that it is the preregative of the employer to decide the selection procedure depending upon the job requirement so as to select the best among them the candidates.

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They have further submitted that in

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540 applications were received, out of which 373 presented for the test. In the first phase of physical test all of them were asked to carry a certain load through certain distance within a specified time. The second phase of test was "group obstacle" test which was a combination of physical prowees, intelligence and intra-group cooperation. The applicant participated in those tests and qualified in the first phase of physical test and participate in the second phase but in overall assessment he was not found meritorious enough to be selected to the post.

Those being the facts of the case and as the vacancy circular does not postitulate that any written examination to be taken for selection to be the post in question it cannot be the case of the applicant to say that without taking the written test the Respondents were prohibited for making selection. In view of the above facts and circumstances of the case, we see no merit in this O.A which is accordingly dismissed. No costs.

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